

20

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-999/2002
MA-1405/2003

New Delhi this the 30th day of July, 2003.

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

Sh. Vinod Kumar Yadav,
S/o late Shri Bal Krishna Yadav,
R/o 48/2 Dr. K.D. Mukherjee Road,
Behala, Calcutta-60. Applicant

(through Shri Yogesh Sharma, Advocate)

Versus

1. Union of India through
Secretary to the Govt. of India,
Ministry of Agriculture,
Dept. of Agriculture & Co-operation,
Krishi Bhawan, New Delhi-1.
2. Plant Protection Adviser to the
Govt. of India, Directorate of
Plant Protection, Quarantine & Storage,
N.S. IV, Faridabad,
Haryana-121001.
3. Sri Harish Chandra, working for gain
as Dy. Director (Entomology)(Ad hoc)
E.S.I.L. Naguiji Rd. Bikaner, (now Dy.
Director (E), ESIL, Naguiji Road,
Bikaner, Rajasthan.
4. Dr. (Mrs.) Meena Gupta,
Asstt. Director (Entomology)
Central Biological Control Stn.
Hyderabad, (at present Dy. Director
(Entomology) Central I.P.M. Centre,
Samajiguda, Hyderabad, AP.
5. Dr. M.P. Misra, Asstt. Director
(Entomology) Central Biological
Control Station, Gorakhpur(UP)
at present working for gain as
Deputy Director (Entomology)
Directorate of P.P.Q.S.,
N.H.IV, Faridabad, Haryana. Respondents

(through Sh. D.S. Mahendru, Advocate)

-2-

ORDER (ORAL)
Shri Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that during the pendency of the present application a fresh order has been passed by the respondents. He may be permitted to file a consolidated fresh application.

2. To avoid inconsistent and contrary facts and pleas, plea is allowed. O.A. is dismissed as withdrawn with permission to file a consolidated application, if so advised.

Naik
(S.K. Naik)

Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

/v/v/